

**DIVISION BENCH**

**ITEM NO.104**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.9/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>THE PR. COMMISSIONER OF INCOME TAX V/S DEHRADUN DIGITAL SIGNAL SERVICES PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>252(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ankur Srivastava, Proxy for : *For the Appellant/ I.T. Deptt.*  
Sh. Gaurav Mahajan, Sr. S.C.

Sh. Krishna Dev Vyas, Adv. : *For the ROC*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Proxy Counsel, Sh. Ankur Srivastava seeks a short accommodation on the ground that the Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan representing the Income Tax Department is not available today.
- 2.** In view of the request made, let the matter be adjourned for further hearing on 18<sup>th</sup> July, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*